

MUMBAI BENCH,
COURT-IV

26.CP(IB)-1418(MB)/2020

CORAM:

SHRI RAJESH SHARMA
MEMBER (Technical)

SMT. SUCHITRA KANUPARTHI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 02.09.2021

NAME OF THE PARTIES: Relcon Infraprojects Ltd.
V/s
Life Constructions Pvt. Ltd.

SECTION 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

The Court is convened through Video Conference.

1. Mr. Darshan Ashar, Ld. Counsel for the Petitioner present. Mr. Abhay Sharma, Ld. Counsel for the Respondent present.
2. Ld. Counsel for the Petitioner mentioned that the settlement has been done between the parties. Counsel for the Petitioner is directed to file copy of the settlement deeds/consent terms by e-mail to the Court Officer before end of the day.
3. At the request of the Counsel for the Petitioner based on the Consent Terms agreed between the parties, the petition is **dismissed** as withdrawn.

Sd/-
RAJESH SHARMA
Member (Technical)

Sd/-
SUCHITRA KANUPARTHI
Member (Judicial)

SVR